

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No. 908/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH JULY, 2018, 10:30 A.M

Name of the Company	M/s. Bitumen Corporation (I) Pvt. Ltd. -Vs- M/s. Basu & Co. Road Contractors Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- ① Mr. S. Singal, Adv.
- ② Mrs. I. Chakrabarti, Adv.
- ③ Mr. P. P. Dutt, Adv.

Advocates for the
For Operational Creditors *Auth. Dutt for*

1. 19-07-2018 – CP(IB) No. 908/KB/2018 – M/s. Bitumen Corporation(I) Pvt. Ltd. Vs. M/s. Basu & Co Road Contractors Pvt. Ltd.

O R D E R

No one appeared for the Operational Creditor and for the Corporate Debtor.

The Operational Creditor has filed this Petition under section 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in innovative industries case, notice of admission on the Corporate Debtor is to be served. The Court Officer is directed to issue notice of admission to the Corporate Debtor and handover the same to the Operational Creditor for effective service to the Corporate debtor. The Operational Creditor is to serve the notice of admission to the Corporate Debtor and file affidavit of service within seven days from today.

For return of notice and for further consideration list it on 23-08-2018.

Sd

(MADAN B GOSAVI)
MEMBER(JUDICIAL)